

ITEM NO.25 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).24/2022

QURBAN ALI & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.5581/2022-INTERVENTION APPLICATION and IA No.5583/2022-EXEMPTION FROM FILING O.T. and IA No.5585/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.5207/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 12-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Kapil Sibal, Sr.Adv.  
Ms. Rashmi Singh, Adv.  
Ms. Shahrukh Alam, Adv.  
Ms. Sumita Hazarika, AOR

For Respondent(s) Mr. Jatinder Kumar Sethi, DAG  
Dr. Abhishek Atrey, Adv.  
Mr. Ashutosh Sharma, Adv.  
Mr. Akash Giri, Adv.  
Mr. Shadman Ali, Adv.  
Ms. Ambika Atrey, Adv.

For Intervenor Ms. Indira Jaising, Sr.Adv.  
Mr. Shadan Farasat, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

The application for exemption from filing affidavit is allowed.

Heard Mr. Kapil Sibal, learned senior counsel appearing on behalf of the petitioners.

Issue notice to the respondents.

Dasti, in addition, is permitted.

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List the matter after 10 days.

Mr. Kapil Sibal, learned senior counsel submitted that some more events are being planned, in which there may be a possibility of certain inflammatory speeches. If that is so, the petitioners are at liberty to make a representation to, or bring it to the notice of, the concerned local authorities.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)